

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SREE SHANMUGA MODERN RICE MILLS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sree Shanmuga Modern Rice Mills Private Limited
2.	Date of incorporation of corporate debtor	14 Dec 1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bengaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15313KA1994PTC016723
5.	Address of the registered office and principal office (if any) of corporate debtor	Desihalli, KGF Road, Bangarpet, Karnataka 563114 IN
6.	Date of closure of Insolvency Resolution Process	24 th August, 2025
7.	Liquidation commencement date of corporate debtor	25 th August, 2025(Order dt.25.08.2025 served on Liquidator on 06 Nov 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Vishwanath K S IBBI/IPA-001/IP-P-02861/2023-24/14388
9.	Address and e-mail of the liquidator, as registered with the Board	705C, 25th Main, 6th Phase, J P Nagar, Bangalore 560 078; vishwanathks@mail.ca.in
10.	Address and e-mail to be used for correspondence with the liquidator	705C, 25th Main, 6th Phase, J P Nagar, Bangalore 560 078; ssmrmp11@gmail.com
11.	Last date for submission of claims	05 Dec 2025

Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of liquidation of Sree Shanmuga Modern Rice Mills Private Limited on 25 August 2025(order served on the liquidator on 06 Nov 2025).

The stakeholders of Sree Shanmuga Modern Rice Mills Private Limited are hereby called upon to submit their claims with proof on or before 05 December 2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Vishwanath K S

Liquidator

IBBI/IPA-001/IP-P-02861/2023-24/14388; AFA valid till 30/06/2026

Date and place: 09 November 2025, Bengaluru